

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 23rd December, 2014

S.O. 3262(E).—In exercise of the powers conferred by clause (46) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, “Kerala State Electricity Regulatory Commission, a Commission constituted by the Government of Kerala in respect of the following specified income arising to that Commission, namely:-

- (a) amount received in the form of grants and loans from the Government of Kerala;
 - (b) petition fees;
 - (c) licence fees;
 - (d) Interest earned from investment.
2. This notification shall be applicable for the financial years 2012-2013 to 2016-2017.
3. The notification shall be subject to the conditions that the Kerala State Electricity Regulatory Commission:-
- (a) shall not engage in any commercial activity;
 - (b) its activities and the nature of the specified income remain unchanged throughout the financial year; and
 - (c) it files return of income in accordance with the provision of clause (g) of sub-section (4C) Section 139 of the said Act.

[Notification No. 85/2014/F.No. 196/09/2014-ITA.I]

DEEPSHIKHA SHARMA, Director